

the Indian Penal Code have been adopted by the Sikkim Darbar.

(b) Persons complaining against the conduct of the H. R. Charities Fund Lottery, Sikkim, are advised to address their complaints to the Sikkim Darbar. Offences in relation to this Lottery are triable in Indian or Sikkim Courts depending on jurisdiction.

(c) Some State Governments have authorised the Lottery either under Section 294-A IPC or under their local laws.

Shri Hem Barua: In view of the fact that section 294-A of the Indian Penal Code, under which the lotteries are authorised, does not apply to Sikkim in general, may I know under what authority this has been allowed to continue? Is it not a fact that on a previous occasion the Home Ministry discontinued this raffle on this ground.

Shri G. B. Pant: The Home Ministry has not been generally in favour of launching such lotteries, but the Sikkim Lottery has been approved by the Bengal Government and also by the Bombay Government. When a lottery is approved by the State Government, the approval of the State Government is regarded as valid for the whole of India.

Shri Hem Barua: May I know whether it is a fact that on a previous occasion the Government wrote to the Maharajkumar of Sikkim to discontinue this * * * * *

May I know whether it is a fact that on a previous occasion the Government wrote to the Maharajkumar of Sikkim to discontinue this raffle in this country, and that he replied to the effect that he could not do it because it benefited his exchequer to the tune of Rs. 72,000 a year? The Government of India wanted to compensate it with an increased grant, and that was also turned down. Why is it so?

Shri G. B. Pant: The correspondence between the Government of India and the Government of Sikkim, if any, must be of a confidential character.

Shri Hem Barua rose—

Mr. Speaker: I will not allow any more questions. He is not prepared to disclose, it is confidential.

Shri Hem Barua: This is a very important issue, and our exchequer is losing money. They are evading income-tax also, and there are agencies here.

Mr. Speaker: Order, order, Next question.

National Book Trust

*1653. **Dr. Ram Subhag Singh:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that some members of the National Book Trust have tendered their resignations;

(a) whether the Chairman of the Trust has also resigned;

(c) if so, the causes of their resignations;

(d) whether their resignations have been accepted; and

(e) what steps Government propose to take in the matter?

The Minister of Education (Dr. K. L. Shrimali): (a) to (e). The Chairman of the Trust has resigned in order to devote himself exclusively to the work of the University Grants Commission. His resignation has been accepted, and steps are being taken to appoint a suitable substitute. About a year ago, Shri Tendulkar had resigned for personal reasons and his place was filled up under rules.

Dr. Ram Subhag Singh: When did the Chairman of this National Book

*Expunged, as ordered by the Chair.

Trust resign, and when was his resignation accepted? What were the causes of his resignation apart from the fact he wanted to devote himself exclusively to the work of the University Grants Commission? Why was he appointed at all if it was his intention to devote himself exclusively to the work of the University Grants Commission?

Dr. K. L. Shrimali: The hon. Member has asked a number of questions.

Dr. Ram Subhag Singh: Because there is no time.

Dr. K. L. Shrimali: In 1959 the Chairman showed his keenness to be relieved of his duties with the National Book Trust so that he might devote himself exclusively to the work of the University Grants Commission. I had, however, requested him to carry on for some time, and he agreed to this. In early 1960 he again requested to be relieved of his duties with the Trust, and the resignation has been accepted. What was the other question which the hon. Member asked?

12 hrs.

Dr. Ram Subhag Singh: Has this Book Trust succeeded in publishing any national book so far, and if so, what are the names of those books?

Dr. K. L. Shrimali: I do not have that information with me at the present moment, because the hon. Member had asked this question only with regard to the chairman and the members. If he would give me notice of a separate question, I shall answer that.

Dr. Ram Subhag Singh: My point is that the members of this National Book Trust have been quarrelling so much that they have not succeeded in publishing any book worth the name.

Dr. K. L. Shrimali: That is not correct. There are occasional differences between members. I do not know from where the hon. Member has got

the information that the members are quarrelling amongst themselves.

Shri Hem Barua: On a point of order. May I know whether the word 'quarrelling' could be used in respect of the members of this National Book Trust?

Mr. Speaker: The Question Hour is over.

Shri Raghunath Singh: May I ask one question?

Mr. Speaker: I am sorry.

Shri Raghunath Singh: May I know whether it is a fact that two more members have also resigned?

Mr. Speaker: I have disallowed the question already. I have disposed of the point of order. Nothing more remains now.

Shri Raghunath Singh: Two more members have also resigned.

Dr. Ram Subhag Singh: In all, three have resigned.

Mr. Speaker: Let them.

WRITTEN ANSWERS TO QUESTIONS

Post-Matric Scholarships to Scheduled Caste Students in Kerala

*1654. { Shri A. K. Gopalan:
Shri Warrior:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that post-Matric scholarship amounts due to Scheduled Caste and Scheduled Tribe students for the year 1959-60 have not been paid in the Kerala State as yet; and

(b) if so, what action the Scholarship Board has taken to expedite payments?

The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir.